

Court-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.37/KB/2016

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25 July, 2017, 10.30 A.M

Name of the Company		Jai Kumar Karnani & Ors. -Versus- Karanani Finance Enterprise .Ltd. & Ors	
Under Section		397-397	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MR. RATNANKO BANERJI, SR. ADV.

2) MR. NIRHATYA DASGUPTA, ADV.

3) MR. ANJIT BISWAS, ADV.

Respondent nos 1, 2, 3

Answer
25/07/2017

1. MR. UTPAL BOSE, SR. ADV.

2. MR. D.N. SHARMA, ADV.

3

Petitioner

Substantive
25/07/2017

1. MANJU BHUTERIA, Adv.

2. URMILA CHAKRABORTY, Adv.

Respondent
Nos 1, 2, 3

25/07/17

25.07.2017 – C.P. No. 37 / KB / 2016 – Jai Kumar Karnani & Others –Versus-
Karanani Finance Enterprice Ltd. & Others.

ORDER

Ld. Lawyer on behalf of the Petitioners as well as Respondents are present.

Both the party fairly submitted that the parties are under the settlement and there is chances of ~~term~~ terms of settlement. Hence, prayed for some time.

Fixed on 22nd of August, 2017.

Sd.
(MANORAMA KUMARI)
MEMBER (J)